Skill Development in Coal Sector

1818. SHRI BIDYUT BARAN MAHATO:
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   Will the Minister of COAL be pleased to state:

   (a) whether there is any shortage of skill development in coal sector in the country and if so, the
details thereof along with the reasons for the same;
(b) the details of schemes being implemented by the Government for skill development in the
coil sector;
(c) whether the Government has assessed the performance of the scheme and if so, the details
and the outcomes thereof;
(d) whether the Coal India Limited has entered into Memorandum of Understandings (MoUs) to
provide skill training;
(e) if so, the details thereof along with the number of workers who have been provided skill
training during each of the last three years and the current year; and
(f) further steps taken/being taken by the Government to skill all the persons engaged in coal
sector?

   ANSWER

   MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES
   (SHRI PRALHAD JOSHI)

   (a): There is no shortage of skill development in Coal Sector. However, continuous reorientation
of skills is required to keep up with changing requirements.

   (b): The Government does not implement any scheme for skill development in the coal sector.
However, a Tri-partite MOU was signed between Coal India Limited (CIL), National Skill
Development Fund (NSDF) and National Skill Development Corporation (NSDC) in 2015-16,
wherein CIL was to provide funds for skilling persons in its operational areas and neighbouring regions as per National Skill Qualification Framework (NSQF) for the next two years which has since been completed. In addition, CIL is also providing training to contract workers and imparting apprentices training. NLC India Limited (NLCIL) is operating the following schemes:

(i) Skill Development Training aligning with NSQF.
(ii) Recognition of Prior Learning (RPL).
(iii) Apprenticeship Scheme.

(c): CIL had conducted an impact assessment study of the skill development imparted by NSDC and ameliorative steps have been taken accordingly.

(d): As indicated in answer to part (b) above.

(e): Details of MoU has been indicated in answer to part (b) above. Year wise details of the number of workers who have been provided skill training as per MoU is as under:

<table>
<thead>
<tr>
<th>Sl</th>
<th>Activity</th>
<th>2016-17</th>
<th>2017-18</th>
<th>2018-19</th>
<th>2019-20</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Recognition to prior learning of employees (RPL)</td>
<td>33914</td>
<td>1339</td>
<td>Not Applicable</td>
<td>Not Applicable</td>
</tr>
<tr>
<td>2</td>
<td>Skill Training &amp; Certification of Contractors’ Workers</td>
<td>4661</td>
<td>39</td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

(f): Skill up-gradation Training Programmes are being imparted by CIL and NLCIL regularly to employees in coal sector by In-House Training and deputation to outside for specialized programmes. RPL programmes is being conducted every year to up-skill and re-skill the employees of NLCIL as per the NSQF. Apart from its own employees, CIL also organizes basic and refresher skill development trainings for the contractors’ workers working in its command area as per requirement of the Mines Vocational Training Rules.